

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-205/2013/1914/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Indira Barman,
District & Sessions Judge,
Nagaon.

Dated Guwahati the 1st April, 2021.

Sub: **Vehicle permission.**

Ref:- Your letter No. DNJ/2298, dtd 24.03.2021

Madam,

With reference to the above, I am directed to inform you that you have been directed to dispose of the matter of Smti. S. Chanda, Civil Judge cum Asstt. Sessions Judge, Nagaon regarding her prayer to use her official vehicle on 27.03.2021 upto Guwahati on her way to Goalpara and on 02.04.2021 from Guwahati on her return from Goalpara, at your level.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-205/2013/1915-1916/A, dated 1.4.2021

Copy to:

1. Smti. S. Chanda, Civil Judge cum Asstt. Sessions Judge, Nagaon.
2. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)